

**THE HIGH COURT OF MEGHALAYA  
AT SHILLONG**

**NOTIFICATION**

Dated, \_\_\_\_ February, 2019

No. HCM II/267/2016/Estt/\_\_\_\_ In supersession of notification No. HCM/II/248/2013-Estt/2589, dated 12<sup>th</sup> July, 2016, Hon'ble the Chief Justice is pleased to appoint Hon'ble Mr. Justice H.S.Thangkhiew, Judge, High Court of Meghalaya as Judge-In-Charge of the High Court Mediation Committee with immediate effect who shall be assisted in the work of the said Committee by the Member Secretary, Meghalaya State Legal Services Authority.

By order,

REGISTRAR GENERAL

Memo. No. HCM II/267/2016/Estt/ 767A

Dated, 28<sup>th</sup> February, 2019

Copy to :-

1. The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice for His Lordship's information.
2. The P.S to Hon'ble Mr. Justice S.R.Sen, Judge, High Court of Meghalaya for His Lordship's information.
3. The P.S to Hon'ble Mr. Justice H.S.Thangkhiew, Judge, High Court of Meghalaya for His Lordship's information.
4. The Member Secretary, Meghalaya State Legal Services Authority, Shillong for favour of information.
5. The Registrars, High Court of Meghalaya for information.
6. The Central Project Coordinator, High Court of Meghalaya for information.
7. The Joint Registrar-cum-OSD, High Court of Meghalaya for information.
8. The Deputy Registrars, High Court of Meghalaya for information.
9. The Assistant Registrars, High Court of Meghalaya for information.
10. The System Analyst, High Court of Meghalaya for uploading the same in the official website.
11. Office File.

  
REGISTRAR GENERAL